

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 5**  
**(IB)-950(PB)/2020**

**IN THE MATTER OF:**

State Bank of India  
Vs.

Farah Khan

... Applicant/petitioner

... Respondent

**Order under Section 95 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.09.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant(s):-

Mr. Abhishek Anand, Mr. Sumit Bindal,  
Adv. For RP

**ORDER**

On the application moved under Section 95 of the Code by a creditor through and RP for appointment of the RP as stated under Section 97 of the Code, the counsel appearing on behalf of respondent having stated that copy of the petition has not been received by him as stated under Section 95(5) of the Code, for which the applicant counsel has stated that he shall supply the copy of the petition and come back, *in view thereof,* the applicant may supply copy to the respondent to the email id provided by the respondent counsel.

List for further hearing on 06.10.2020.

SD/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

SD/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**